

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:1499  
ANSWERED ON:03.03.2000  
IMPORT OF BARLEY MALT  
UMMAREDDY VENKATESWARLU

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the Government have allowed import of barley malt;
- (b) if so, the reasons therefor;
- (c) whether imported barley malt has adversely affected the growers of barley in the country; and
- (d) the foreign exchange out-flow during 1998-99 and the current year due to import of barley malt; and
- (e) the steps proposed to review this policy?

**Answer**

MINISTER OF COMMERCE & INDUSTRY (SHRI MURASOLI MARAN)

(a) to (e) Barley Malt is not classified separately under the ITC(HS) Classifications of Export and Import Items, 1997-2002. However, Malt is classified under Exim Code Heading 11.07 of ITC(HS) Classifications of Export and Import Items. Import of Malt, including that of Barley Malt, is free. As per provisional data available with the Government, the foreign exchange outflow on import of Malt including Barley Malt was Rs. 72,38,567 during 1998-99 and Rs.78,24,164 during the period April 99 to August, 99. Government has been following a policy of removing restrictions on International Trade since the early 90s`. Removal of restrictions on import of Malt was a consequence of this policy. However, all such imports are subject to applicable rates of Customs duty and the provisions of all National laws for the time being in force. As can be seen from the import figures furnished above, the growers of Barley in the country are unlikely to be seriously affected by this level of imports.